

(16)

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/12/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP/650/2017
NAME OF THE PETITIONER(S) : MADANLAL STEELS & FORGINGS PVT LTD
NAME OF THE RESPONDENT(S) : EL FORGE LTD
UNDER SECTION : 9 RULE 6

S.No.	Name (in Capital)	Represented by	Signature
1.	A.R. PRADEEP	for Respondent	<i>A.R. Pradeep</i>
2.	ADITI ASHOK	for OPERATIONAL CREDITOR / PETITIONER	<i>Aditi Ashok</i>

ORDER

8 Counsel for the operational creditor present. Counsel for the respondent present. Counsel representing corporate debtor filed a memo stating the matter has been settled between the parties and the schedule of payment as specified and the 1st instalment has been paid. The other instalments will be as per the memo filed by the corporate debtor which has been endorsed by the petitioner. The memo will form part of this order. The authorised signatory has also accepted the same. Memo has been taken on record. In view of settlement between the parties the case is disposed of as closed.

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(S.VIJAYARAGHAVAN)
MEMBER (TECHNICAL)
/pb/

-sd-

(K.ANANTHA PADMANABHA SWAMY)
MEMBER (JUDICIAL)